

OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs), DELHI

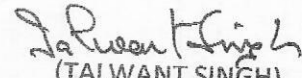
CIRCULAR

It is well known that 24th December, 2018 is succeeded by Winter Vacations during the present calendar year. It is apprehended that large number of staff members may take leave on that day, which would adversely affect the smooth functioning of the Judicial Administration causing avoidable accumulation of work.

Therefore, all the staff members are requested to refrain from taking leave on 24th December, 2018 except in most emergent circumstances/cause. Such leave applications shall be considered only if applied on justifiable grounds and duly forwarded by their respective Ld. Officer-in-charge/Ld. Presiding Officer with their remarks that there is urgent cause/sufficient ground for applying the leave.

If any staff member proceeds on leave on 24th December, 2018 without seeking prior permission as stated above, the same would be considered as 'unauthorized absence from duty'.

An ideal cooperation is expected from all the staff members for the sake of efficient functioning of Judicial Administration.


(TALWANT SINGH)

District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi

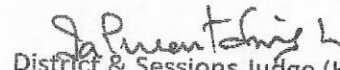
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No. _____/Cir/Misc./Admn.II/2018

Dated, Delhi the 7-12-18

Copy to

1. Ld. District & Sessions Judges, West, New Delhi, East, North-East, Shahdara, North, North-West, South, South-East and South-West Districts with the request to circulate among all concerned.
2. All the Judicial Officers (DHJS & DJS), Central District, Tis Hazari Courts, Delhi.
3. All the Sr. Administrative Officers (Judicial)/ Administrative Officers (Judicial)/ Accounts Officers/ Asstt. Accounts Officers / Branch-in-charges (Central District), Tis Hazari Courts, Delhi.
4. PS to undersigned.
5. Dealing Official, Website Committee, Tis Hazari Courts, Delhi.
6. Dealing Official, Layers Seat, Administration Branch-I (Central), Tis Hazari Courts, Delhi.


District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi